

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.122/99

Thursday this the 31st day of May, 2001.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Aji P.P.
S/o Parameswaran
Parayamkandathil House
Perumpadavam P.O.
Elanji (via)
Ernakulam District.

...Applicant

By advocate M/s Santhosh & Rajan

Versus

1. Union of India represented by
its Secretary
Ministry of Defence
New Delhi.
2. The Flag Officer Commanding in Chief
Headquarters, Southern Naval Command
Kochi.
3. The Chief Staff Officer (P&A)
Headquarters, Southern Naval Command
Kochi.
4. The Civilian Gazetted Officer
Staff Officer (Civilians)
Headquarters, Southern Naval Command
Kochi.

...Respondents

By advocate Mr.Govind K.Bharathan, SCGSC

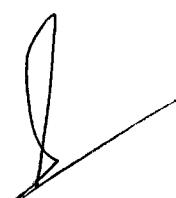
The application having been heard on 31st May, 2001,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- i) To call for the records leading to A-5 and
quash the same.
- ii) To direct the respondents to fill up the existing
vacancies of plater (SK) in accordance with A-3
recruitment rules duly considering the applicant.
- iii) To declare that the non-consideration of the
applicant to the existing vacancy of plater (SK)
is arbitrary and illegal.
- iv) To grant such other further reliefs that this
Hon'ble Tribunal may deem fit and proper.



2. When the OA was taken up, the learned counsel appearing for the respondents submitted that since the filing of the OA, the applicant has been appointed as temporary Plater (SK) in Naval Ship Repair Yard, Kochi with effect from 24th May, 1999 and the OA has thus become infructuous.

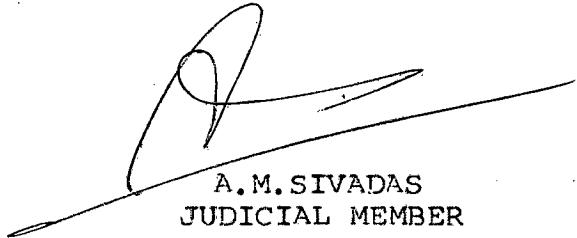
3. The learned counsel appearing for the applicant also submitted that the OA has become infructuous.

4. Accordingly the OA is dismissed as infructuous.

Dated 31st May, 2001.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A-5: True copy of the order No. CS 2765/33 dated 30.12.98 of the 4th respondent.

A-3: True copy of the Recruitment/promotion Rules SRO.338(S1.3) dated 19.11.79 as amended vide SROs. 131/84, 24/87 and 200/89 in respect of Tradesman skilled post.